#### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO.6207 TO BE ANSWERED ON 11.04.2017

#### **Endangered Species**

6207. SHRI PR. SENTHIL NATHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of endangered animals and birds recorded in the country during each of the last three years, State-wise;
- (b) whether the Government has taken latest and adequate security measures for the establishment of special parks and protection of endangered species of animals and birds in the country;
- (c) if so, the details thereof and the amount sanctioned in this regard during the said period, State-wise;
- (d) whether the Government has formed or advised the State/UTs to form important committees/wings dealing with endangered animals; and
- (e) if so, the details thereof along with the composition, roles and responsibilities of such committees/wings?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIORNMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE)

(a) Enumeration of major species like tiger, elephant and rhino are done periodically in the country. However, as per the Red list version published by the International Union for Conservation of Nature (IUCN), followings were listed as 'Threatened Species' (Critically Endangered, Endangered and Vulnerable) during the last three years:

S.No.		Year		
	Taxa	2013	2015	2016
1	Mammals	95	96	92
2	Birds	80	82	87
3	Reptiles	50	53	54
4	Amphibians	74	75	75
5	Fishes	213	214	222
6	Other	134	135	135
	Invertebrates			

(b)&(c) Though some of the Protected Areas are specifically dedicated for conservation of certain endangered species, financial assistance under various Centrally Sponsored Schemes viz, 'Integrated Development of Wildlife Habitats', 'Project Tiger', and 'Project Elephant' are provided to State/UT

Governments for protection and conservation of wildlife including endangered species and their habitats. State-wise details of funds released under these schemes during the last three years are given in the **Annexure-I.** 

(d)&(e) State Governments are empowered to constitute Committees for conservation of wildlife based on need based assessment. However, the Wild Life (Protection) Act, 1972, stipulates formation of State Board for Wild Life under the chairmanship of respective Chief Ministers. Chief Wildlife Wardens of the respective states are responsible for coordination of activities for wildlife conservation. The composition and duties of the State Board is at Annexure-II.

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ANNEXURE REFERRED TO IN REPLY TO PART (b)AND (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 6207 REGARDING 'ENDANGERED SPECIES' BY SHRI PR. SENTHIL NATHAN DUE FOR REPLY ON 11.04.2017.

### Details of funds released to State/ UT Governments under CSS-'Integrated Development of Wildlife Habitats' during last three years

#### Rs. in lakhs)

S.No.	Name of States/UTs	2014-15	2015-16	2016-17
1	A&N Islands	00	100.00	118.49
2	Andhra Pradesh	63.31	0	0
3	Arunachal Pradesh	00	304.02	256.8107
4	Assam	149.11	87.10	0
5	Bihar	85.249	108.011	100.576
6	Chandigarh	0	0	26.06514
7	Chhattisgarh	482.087	213.409	278.9453
8	Goa	00	00	0
9	Gujarat	634.94	395.798	497.604
10	Haryana	14.71	99.33	124.6572
11	Himachal Pradesh	430.345	431.837	280.31
12	Jammu & Kashmir	506.761	354.00	336.50626
13	Jharkhand	101.12	18.62	0
14	Karnataka	483.7769	262.13	325.52
15	Kerala	818.491	967.386	1928.427
16	Madhya Pradesh	371.354	394.565	322.265
17	Maharashtra	402.723	277.94	497.35
18	Manipur	129.192	248.919	340.032
19	Meghalaya	44.87	38.3902	55.23
20	Mizoram	131.54134	94.55	1234.95
21	Nagaland	85.155	235.48	357.846
22	Odisha	350.3229	246.8365	279.65
23	Rajasthan	367.296	314.788	453.87878
24	Sikkim	169.15643	290.32635	145.52
25	Tamil Nadu	280.626	113.261	0
26	Uttar Pradesh	224.899	235.05	250.956
27	Uttarakhand	141.116	188.318	545.30576
28	West Bengal	108.847	100.934	237.66
29	Puducherry	12.00	00	0
	TOTAL	6588.99857	6120.99905	8994.55514

Annexure-I

#### <u>Funding assistance provided to tiger range States under the Centrally Sponsored</u> <u>Scheme of 'Project Tiger' during last three years State-wise</u>

(Rs. in lakhs)

Sl.	States	2014-15	2015-16	2016-17
No.				
1	Andhra Pradesh	184.141	0.00	173.486
2	Arunachal Pradesh	658.426	429.53900	597.289
3	Assam	1509.389	1425.4130	1510.921
4	Bihar	317.096	223.55051	487.838
5	Chhattisgarh	609.827	398.94500	626.567
6	Jharkhand	199.080	47.98470	323.762
7	Karnataka	1565.773	1378.19440	3203.6144
8	Kerala	517.5351	396.60100	780.231
9	Madhya Pradesh	4335.118	1421.00700	12885.5979
10	Maharashtra	3425.524	3923.07890	8229.718
11	Mizoram	232.189	187.98450	301.548
12	Odisha	707.391	544.80052	917.167
13	Rajasthan	627.192	1257.80800	381.302
14	Tamil Nadu	864.316	1950.17128	949.869
15	Telangana	0.00	214.81920	239.259
16	Uttarakhand	391.1941	683.98538	1023.403
17	Uttar Pradesh	760.928	624.54630	1057.045
18	West Bengal	596.882	376.50781	536.1407
_	Total	17502.00	15484.9365	34224.758

## STATE WISE FUND RELEASED UNDER CENTRAL SPONSORED SCHEME (CSS) OF 'PROJECT ELEPHANT'

(Rs. in Lakh)

Sl.	State/UTs	2014-15	2015-16	2016-17
No				
1	Andhra Pradesh	13.523	-	13.62282
2	Arunachal Pradesh	97.714	61.206	100.062
3	Assam	236.664	-	275.6668
4	Chhattisgarh	43.7456	21.91	61.1624
5	Jharkhand	88.4256	53.453	95.7704
6	Karnataka	225.319	181.054	254.80
7	Kerala	236.72	204.54	429.8712
8	Maharashtra	38.202	8.062	14.335
9	Meghalaya	118.838	81.387	130.266
10	Nagaland	44.8132	15.44	20.3143
11	Odisha	153.35	105.63	284.0342
12	Tamil Nadu	251.208	160.533	25.80
13	Tripura	6.03	26.10932	22.464
14	Uttar Pradesh	5.16	15.33	14.174
15	Uttarakhand	103.908	82.61	175.4576
16	West Bengal	103.814	105.174	101.45
17	Haryana	-	10.00	0
18	Bihar	-	3.008	16.2904
19	Rajasthan	-	-	15.84
20	Punjab	-	-	1.825
21	Madhya Pradesh	-	-	6.8442
	Total	1767.4344	1135.44632	2060.05032

ANNEXURE REFERRED TO IN REPLY TO PART (d) AND (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 6207 REGARDING 'ENDANGERED SPECIES' BY SHRI PR. SENTHIL NATHAN DUE FOR REPLY ON 11.04.2017.

#### The composition of the State Board for wildlife:

- (a) The Chief Minister of the State and in case of the Union Territory, either Chief Minister or Administrator, as the case may be-Chairperson
- (b) The Minister in-charge of forests and Wildlife-Vice Chairperson
- (c) Three members of the State Legislature or in case of a Union Territory with Legislature, two members of the Legislative Assembly of that Union Territory
- (d) Three persons to represent on-governmental organizations dealing with wild life to be nominated by the state government
- (e) Ten persons to be nominated by the State Government from amongst eminent conservationists, ecologists and environmentalists including at least two representatives of the Scheduled Tribes
- (f) Secretary to the State Government or the Government of the Union Territory, as the case maybe, in charge of Forests and Wild Life
- (g) Officer in-charge of the State Forest Department
- (h) Secretary to the State Government, Department of Tribal Welfare
- (i) Managing Director, State Tourism Development Corporation
- (j) An officer of the State Police Department not below the rank of Inspector-General
- (k) A representative of the Armed Forces not below the rank of a Brigadier to be nominated by the Central Government
- (l) Director, Department of Animal Husbandry of the State
- (m) Director, Department of Fisheries of the State
- (n) An officer to be nominated by the Director, Wild Life Preservation
- (o) A representative of the Wild Life Institute of India, Dehradun
- (p) A representative of the Botanical Survey of India
- (q) A representative of the Zoological Survey of India;
- (r) Chief Wild Life Warden- the Member-Secretary.

#### **Duties of the State Board for Wildlife:**

The State Board for Wildlife advise the State Government-

- a) in the selection and management of areas to be declared as protected areas;
- b) in formulation of the policy for protection and conservation of wildlife and specified plants;
- c) in relation to the measures to be taken for harmonizing the needs of the tribals and other dwellers of the forest with the protection and conservation of wildlife; and
- d) in any matter that may be referred to it by the State Government.

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